GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA STARRED QUESTION NO. 122 ANSWERED ON MONDAY THE 01ST JULY, 2019 ASHADHA 10, 1941 (SAKA)

PERFORMANCE OF CSR

QUESTION

*122. SHRI RAMDAS C. TADAS: SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether the performance of the Corporate Social Responsibility (CSR) activities of profit-making companies, public sector companies and other private companies has been satisfactory during the last two years;
- (b) whether the Government is monitoring it regularly and if so, the details thereof;
- (c) the details of the schemes under which companies are engaged in CSR activities;
- (d) whether the companies are adhering to the guidelines issued by the Government; and
- (e) whether any violation of the guidelines and misuse of funds have been reported during the said period and if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF FINANCE AND CORPORATE AFFAIRS

(Smt. NIRMALA SITHARAMAN)

वित्त एवं कारपोरेट कार्य मंत्री

(श्रीमती निर्मला सीतारामन)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN ANSWER TO PART (a) TO (e) OF LOK SABHA STARRED QUESTION NO.122* (2ND POSITION) FOR 1ST JULY, 2019 REGARDING PERFORMANCE OF CSR.

(a) to (e): India is the first country in the world to make Corporate Social Responsibility (CSR) mandatory for all profit making companies meeting certain threshold under the Companies Act, 2013 ('Act'). Given that the obligation under the CSR provisions have been in existence from FY 2014-15 only, there has been considerable progress both in terms of number of companies contributing to CSR and overall CSR spent. As per the filings made by companies in the MCA21 registry, details of amount spent by Public Sector Undertakings (PSUs) and private companies is as under;

Year of Filing	FY 2014-15		FY 2015-16		FY 2016-17		FY 2017-18*	
	No. of Compa nies	Total Amount Spent (in Cr.)	No. of Compa nies	Total Amount Spent (in Cr.)	No. of Compani es	Total Amount Spent (in Cr.)	No. of Compa nies	Total Amount Spent (in Cr.)
PSU	380	2816.82	461	4202.14	407	3285.52	76	1479.33
Non PSU	16405	7249.11	21603	10325.45	21063	10956.89	3041	6886.02
Grand Total	16785	10065.93	22064	14527.59	21470	14242.41	3117	8365.35

^{*}Data upto 20.10.2018

The entire CSR architecture is disclosure based and CSR mandated companies are required to file CSR initiatives in annual filing in MCA21 registry. Government has recently established Centralized Scrutiny and Prosecution Mechanism to monitor the compliance by companies. Whenever any violation from CSR provisions are found, notices for call for information are issued. Where non-compliance is established, sanction for prosecution is accorded following the due process of law. So far, sanction for prosecution has been accorded in 366 cases for the F.Y. 2014-15 and 5,382 call for information notices have been issued in F.Y. 2015-16. All CSR related offences are compoundable. So far 60 applications for compounding has been received.
